

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR
Original Application No. 202 of 1998

Jabalpur, this the 7th day of July, 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Vijay Bahadur s/o Shri B.R. Prasad
aged years, IFS, Presently working
as Divisional Forest Officer (Production)
Dn., Sehore (M.P.).

(By Advocate - Nona)

VERSUS

1. Union of India
Through :- The Secretary
Dept. of Forest & Environment
Govt. of India, New Delhi.
2. Union Public Service Commission
Through : The Secretary
Dholpur House, Shahajahan Road,
New Delhi.
3. State of Madhya Pradesh
Through : The Secretary
Forest Department, Govt. of M.P.
Mantralaya, Vallabh Bhawan,
Bhopal (M.P.)
4. The Principal Chief Conservator of
Forest, Bhopal (M.P.)

RESPONDENTS

(By Advocate - Shri S.C. Sharma for Sh.B.da.Silva)

ORDER (ORAL)

By Anand Kumar Bhatt, Administrative Member -

The subject matter of this OA is expunction of
adverse remarks in the ACR of the applicant for the
year ending 31.3.1994 communicated to the applicant
vide letter dated 29.10.1994 (Annexure A/1). The
relief sought by the applicant is that the adverse
remarks be expunged and the applicant be considered
afresh for promotion to the next higher post/scale,

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as he was not found fit in DPC dated 31.10.1994.

2. It has been informed by the Government of India, Ministry of Environment and Forests vide their letter dated 12th August 1999 (Annexure A/6) that the President is pleased to expunge the adverse remarks communicated to the applicant for the year ending 31.3.1994 after consideration of the Memorial dated 11.4.1997 submitted to the President of India under Rule 55 of the All India Services (Discipline and Appeal) Rules, 1962. As the result of this expunction, a review DPC has to be conducted by the Government of Madhya Pradesh to consider the promotion of the applicant to the next higher scale/post. It is not very clear that the said DPC was conducted or not.

3. OA is disposed of with a direction to the competent authority in the State Government to hold a review DPC for the applicant if not held already, and if the applicant is found fit he be given all the consequential benefits within a period of three months from the ^{date of} communication of this order.

4. OA is disposed of accordingly.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

Devin
(D.C. Verma)
Vice Chairman ()

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